

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI, COURT - II**

**Item No. 210**  
**CP-157/73(4)/ND/2020**

**IN THE MATTER OF:**

**M/s. Electrotherm (India) Limited. ... Applicant/Petitioner**

**Versus**

**M/s. ET Infra Delevelopers Private Limited. ... Respondent**

**Under Section: 241-242**

**Order delivered on 05.03.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT: CHANDRA SHEKHAR YADAV ADV., GITANSHI ARORA, ADV.**  
**FOR PETITIONERS**

**ORDER**

Notice be issued upon the Respondents by all modes including the email id of the Respondent. Affidavit of service must be filed within a week from today.

In the course of hearing, we also notice that the Applicant in the cause title of the petition has mentioned being the matter filed under Section 73, 74 apart from Section 241, 242, & 244 of the Companies Act. Whereas in course of hearing, Ld. Counsel for the Applicant submitted that he has filed the present petition under Section 241, 242 & 244. Therefore, he is well-advised to make necessary amendment in the petition. List the matter on 9<sup>th</sup> April, 2021.



**(L. N. GUPTA)**  
**MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**